

ITEM NO.42

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6023/2022

(Arising out of impugned final judgment and order dated 05-01-2022 in TTR No. 343/2013 passed by the High Court Of Judicature At Allahabad)

COMMERCIAL AUTO SALES P. LTD

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAX

Respondent(s)

IA No. 198487/2023 - APPLICATION FOR PERMISSION
IA No. 60773/2022 - APPLICATION FOR PERMISSION
IA No. 49427/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 198488/2023 - EXEMPTION FROM FILING O.T.
IA No. 49428/2022 - EXEMPTION FROM FILING O.T.
IA No. 53694/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 01-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Pawanshree Agrawal, AOR
Ms. Shubhangi Negi, Adv.
Mr. Achintya Kumar Sinha, Adv.

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Pawanshree Agrawal, learned counsel appearing for the petitioner prays for and is granted four weeks' time to file rejoinder affidavit.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR